

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.11/TT/2020

Dated: 18.2.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 8 nos. of assets under “Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/DPR-1) in Western Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

2. With regard to the additional capitalization clarify /submit the following information:-

- i. Whether the claim of additional capitalization is within the original scope of work?
- ii. Asset-wise details of the nature of works, alongwith clarification whether such works were awarded through firm priced contracts or otherwise. Synopsis of work the aforesaid contracts may be given.
- iii. With regard to the claim of additional capitalization, clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.
- iv. If any other works were carried out, submit the details of such other works

along with justification and relevant provisions of 2014 Tariff Regulations.

2. Submit the following details with regard to the claim of balance and retention payments:
 - i. Submit the statement of balance and retention payments not included in the present petition and also furnish details of payments proposed to be made in future against balance and retention amount.
 - ii. The break-up of additional capitalization and balance & retention payments pertaining to transmission lines, communication system, civil works etc., if any.
3. Asset-wise Plant & Machinery cost for the purpose of computation of allowable initial spares clearly excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation etc.
4. Asset-wise information for all components of AFC for 2014-19 and 2019-24 period
5. Capital Cost
 - i. Actual capital cost as on 31.3.2014 has increased from ₹159005.01 lakh as admitted by Commission to ₹160174.14 lakh as claimed in the petition. Submit the details of additional cost alongwith justification and supporting documents.
 - ii. The capital cost on 31.3.2014 claimed in the petition does not match with the capital cost as mentioned in the Auditor's Certificate. Clarify.
 - iii. Provide year-wise and asset-wise reasons for variations in additional capital expenditure claimed for 2014-19 period and as admitted by the Commission in its previous order.
6. Asset- wise details in Forms-1A, 2, 5, 5A, 5B, 9, 9A, 9B, 11, 12B, 13, and 14.
7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer